

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4143**

**TO BE ANSWERED ON THE 29<sup>TH</sup> MARCH, 2022/ CHAITRA 08, 1944 (SAKA)**

**HARASSMENT OF MUSLIM WOMEN**

**4143. SHRI ASADUDDIN OWAISI:  
KUNWAR DANISH ALI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that harassment of Muslim women in different States in the country through social media apps such as “Sulli Deals” has come to the notice of the Government;**

**(b) if so, the details thereof along with the action taken by the Government so far;**

**(c) whether the Government is aware that Bulli Bai application has also been subjected to derogatory remarks with pictures of Muslim women which were displayed and their bidding was made on the application live, if so, the details thereof;**

**(d) whether in these application obscenity has been displayed in respect of minor girls also and if so, whether action has been taken against accused under POSCO Act;**

**(e) whether the Government in consultation with States has taken action and arrested some persons in the matter and if so, the details thereof; and**

**(f) whether UN officials have also slammed the Indian Government for harassment of Muslim women in the country and if so, the remedial steps taken or being taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (f): ‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible**

**for the prevention, detection, investigation and prosecution of crimes through their Law Enforcement Agencies (LEAs). The law enforcement agencies take legal action as per the provisions of law against the culprits.**

**As per the report received from the LEAs in the matter, the Delhi Police and Mumbai Police have registered FIRs in the matter of 'Sulli Deals' and 'Bulli Bai' Apps. under the Indian Penal Code,1860, and the Information Technology Act, 2000. After investigation into the case, the Delhi Police has arrested the accused, Aumkareshwar Thakur, in the 'Sulli Deals' case. Chargesheet has been filed in the Court on 04.03.2022. In the 'Bulli Bai' incident, the Delhi Police has arrested the main accused, Niraj Bishnoi. In addition to this, four other accused were also arrested by the Mumbai Police from Karnataka, Uttarakhand and Odisha. There is no report about obscenity in respect of minor girls. Currently, all the accused arrested are in judicial custody in Delhi and Mumbai. The Government is not aware of any such formal statement from any of the UN officials.**

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